

FAMILY COURT, BHILWARA

NOTIFICATION

Date:25-05-2019

Applications in prescribed format are invited from the eligible persons for appointment as Counsellors against the two vacant posts in Family Court of Bhilwara on following terms and conditions:

1. Qualification

Applicant must possess following qualification as required under Rule 8(2) of Family Court(Rajasthan) Rules, 1991 :-

- (i) Degree in Social Sciences such as social welfare, sociology, clinical psychiatry, psychology/philosophy, preferably with a Degree in law; and
- (ii) At least five years experience in field work/ research or of teaching in Government department or in a College/university or a comparable academic institute, with special reference to problems of women and children

Or

Five years experience in examination and/or application of Central/ State Laws relating to marriage, divorce, maintenance, guardianship and adoption and other family disputes:

Provided that the High Court may, in exceptional; circumstances, relax the minimum academic qualification:

Provided further that preference may be given to women having the requisite qualification:

Provided also that preference shall be given to a candidate who has been an officer of District Judge Cadre or has experience of counseling in family matters.

2. Salary, Allowances & other terms and conditions

- (i) The counsellors shall be entitled to receive the fee and other allowances at such rates as may, from time to time be determined by the state Government in consultation with the High Court.
- (ii) The counsellor shall not be paid any fee or expenses be any party to the case.
- (iii) The Court may assign any work to a Counsellor for assisting it in discharging its functions under the act.
- (iv) The Counsellor or the person associated with the Court under sub-rule (5) of rule 8 shall not act or plead for a party to a case or proceeding but shall generally assist the Court in reaching peaceful and amicable settlement of the dispute.
- (v) The Counsellor, entrusted with any petition, shall,-

2019
25.5.19

- (a) attend the Court as and when required by the Judge of the Family Court.
- (b) aid and advise the parties regarding settlement of the subject-matter of dispute or any other part thereof;
- (c) help the parties in reconciliation.
- (d) submit report or interim report, at the case may be required by the Court;
- (e) perform such other functions as many be assigned to him by the Family Court, from time to time.

(vi) The Counsellor in performing his functions shall be guided by such general or special directions as may be given by the Court, from time to time.

Explanation: The Term "Counsellors" in this rule shall include the persons associated with the court under sub-rule (5) of rule 8

Applications in prescribed format shall be submitted/sent to the Judge of the Family Court, Bhilwara, latest by 25/06/2019

Prescribed format can be downloaded from the official website(<https://districts.ecourts.gov.in/bhilwara>) of District Court, Bhilwara.

Omish
25.5.19
Family Judge,
Bhilwara

Copy forwarded to the following for necessary information-
D.No.

Date

1. Principal Secretary to Hon'ble The Inspecting Judge Mr. Justice Vijay Bishnoi, Rajasthan High Court, Jodhpur
2. The Registrar General, Rajasthan High Court, Jodhpur

Copy forwarded to the following for necessary actions-

1. System Officer, District and Sessions Court, Bhilwara for uploading the same on the official website of District Court, Bhilwara
2. The Editor, Rajasthan Patrika/Dainik Bhaskar, Bhilwara
3. Public Relation Officer, Bhilwara
4. Sr. Munsarim, District and Sessions Court, Bhilwara to display the vacancy on Notice Board of District and Sessions Court, Bhilwara

Omish
25.5.19
Family Judge,
Bhilwara